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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

I. A. No. **17** of 2026/EZ  
(Arising out of ORIGINAL APPLICATION NO. 162/2025/EZ)

In The Matter of:  
An application Under Section 19(4)(a) read with  
Under Section 18 (1) of the National Green  
Tribunal Act, 2010 for modification of the  
Solemn Order dated 21.01.2026 passed by the  
Hon'ble National Green Tribunal, Eastern Zone  
Bench, Kolkata in the instant Original  
Application No. 162/2025/EZ;

AND

In The Matter of:  
District Magistrate & Collector, Hooghly  
district, having office at Ghatakpara,  
Chinsurah, Hooghly: Pin: 712101.  
E-mail: [dm-hoogh@nic.in](mailto:dm-hoogh@nic.in)



...Applicant/Respondent No.2 in O.A

-Versus-

Paribesh Academy & Ors.  
... Respondents

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Filed by  
*Sibojyoti Chakrabarti*  
SIBOJYOTI CHAKRABARTI  
Advocate  
For The State of West Bengal  
Email: [subho.advocate@gmail.com](mailto:subho.advocate@gmail.com)  
(M): 9007035534

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
I. A. No. of 2026/EZ  
(Arising out of ORIGINAL APPLICATION NO. 162/2025/EZ)

In The Matter of:

An application Under Section 19(4)(a) read with Under Section 18 (1) of the National Green Tribunal Act, 2010 praying for modification of the Solemn Order dated 21.01.2026 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in the instant Original Application No. 162/2025/EZ;

AND

In The Matter of:

District Magistrate & Collector, Hooghly district, having office at Ghatakpara, Chinsurah, Hooghly: Pin: 712101.

E-mail: [dm-hoogh@nic.in](mailto:dm-hoogh@nic.in)

...Applicant/Respondent No.2 in O.A

-Versus-

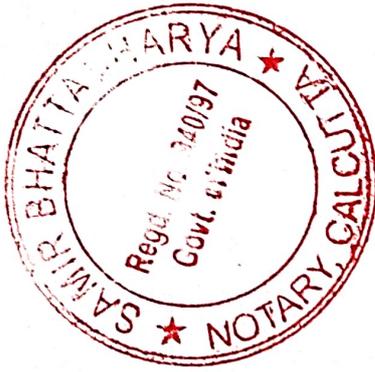
1. Paribesh Academy, a Society duly registered under the West Bengal Societies Registration Act, 1971 before the Registrar of Firms and Societies and of Non-trading Corporation, West Bengal, having its office at Barabazaar,



- X -  
Chandannagar, P.O. and P.S-Chandannagar,  
District Hooghly, PIN- 712 136, being  
represented by its President, Sri Biswajit  
Mukherjee.

Email : [biswajit.envlaw@gmail.com](mailto:biswajit.envlaw@gmail.com).

2. Mr. Partisosh Majumdar, son of Late Manick  
Majumdar, residing at Village: 5No.  
Krishnapur, Post: Rabindranagar, Police  
Station: Chinsurah, District: Hooghly, Pin: 712  
103. Email: [paritoshmajumdar79@gmail.com](mailto:paritoshmajumdar79@gmail.com)



3. Mr. Kamal Barman, Son of Late Kashinath  
Barman, residing at Village: 2No.  
Kashinathpur, Post: Rabindranagar, Police  
Station: Chinsurah, District: Hooghly, Pin: 712  
103. Email: [kamalbarman8777@gmail.com](mailto:kamalbarman8777@gmail.com)

... Applicants in O.A/Respondent No.1

4. The State of West Bengal, service through the  
Chief Secretary, Government of West Bengal,  
having its office at Nabanna, 13th Floor, 325,  
Sarat Chatterjee Road, Shibpur, Howrah-  
711102. Email Id: [cs-westbengal@nic.in](mailto:cs-westbengal@nic.in).

—\*—

5. The Additional District Magistrate and District Land and Land Reforms Officer, Hooghly, having its office at Jiban Paul's Garden Kapasdanga, Chinsurah RS, P.O and P.S Chinsurah, District Hooghly -712103.

Email : [dllrohugli@gmail.com](mailto:dllrohugli@gmail.com).

6. The Block Land & Land Reforms Officer, Chinsurah-Magra, Hooghly, having its office at Bandel Lichubagan, Chinsurah Mogra Block, P.S. Chinsurah, P.O. -Mogra, District - Hooghly, Pin- 712311.

Email Id: [bblocm@gmail.com](mailto:bblocm@gmail.com).



7. The Sub-Divisional Officer, Chinsurah Sadar Sub-Division, having its Office at P.O. and P.S. Chinsurah, Hooghly, West Bengal, Pin- 712101.

Email: [sdo-chinsurah@hooghly.nic.in](mailto:sdo-chinsurah@hooghly.nic.in).

& [sdosadarhooghly@gmail.com](mailto:sdosadarhooghly@gmail.com).

8. The Director of Fisheries Government of West Bengal, having its office at Meen Bhawan, 31, G. N. Block, Sector-V, Salt Lake City, Kolkata - 700091. Email: [dsfisheries@gmail.com](mailto:dsfisheries@gmail.com).

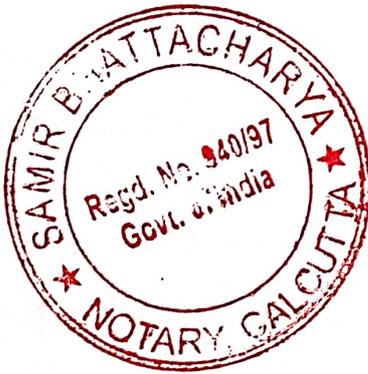
- X -

9. Kodalia II Gram Panchayat, service through Prodhan, having its office at Village Old Kodalia, Post Bandel, District: Hooghly, Pin - 712 123.

Email: [kodaliagp2@gmail.com](mailto:kodaliagp2@gmail.com).

10. The Chairman, West Bengal Pollution Control Board having its office at Paribesh Bhawan, 10A, Block-LA, Sector III, Salt Lake City, Kolkata-700106;

Email: [net.wbpcb-wb@bangla.gov.in](mailto:net.wbpcb-wb@bangla.gov.in)



11. The Officer-in-Charge, Chinsurah Police Station under Chandernagore Police Commissionerate, having its office at Netaji Subhash Road, Near, Ghorir More, Chinsurah, West Bengal- 712101.

Email: [pschinsurah@policewb.gov.in](mailto:pschinsurah@policewb.gov.in)

12. Sri Binoy Chatterjee, son of Late Dulal Chatterjee, residing at Village: 1No. Krishnapur, Rabindranagar, P.O & P.S. Chinsurah, District Hooghly -712101.

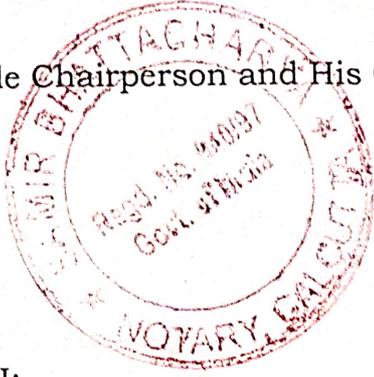
Email: Not known

.... Respondents

To,

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The Hon'ble Chairperson and His Companion Member of the said Hon'ble Tribunal.



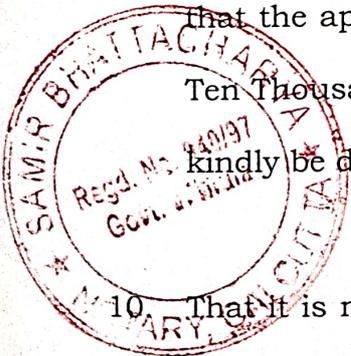
The Humble petition on behalf of the applicant  
as above named most respectfully

SHEWETH:

1. That the instant original application has been filed by the applicant and the same is 'Lis Pendens' for adjudication before this Hon'ble Tribunal.
2. That in the instant original application the Hon'ble Tribunal vide Solemn Order dated 11.12.2025 has been inter alia pleased to direct the District Magistrate & Collector to file report after verifying the present status of the above mentioned case pending before the Hon'ble LRTT and to submit his report within four weeks.
3. That subsequently the next date of the matter has been fixed on 21.01.2026 wherein the said date was the first date after admission of the matter and the learned advocate representing the District Magistrate & Collector, Hooghly district had sought for some time to file the report of the District Magistrate & Collector Hooghly in the form of affidavit.
4. That on that date i.e. on 21.01.2026 since no report was filed on behalf of the District Magistrate & Collector, Hooghly the Hon'ble Tribunal imposed a cost of Rs 10,000/- (Rupees Ten Thousand) upon the District Magistrate & Collector, Hooghly as punitive measure.

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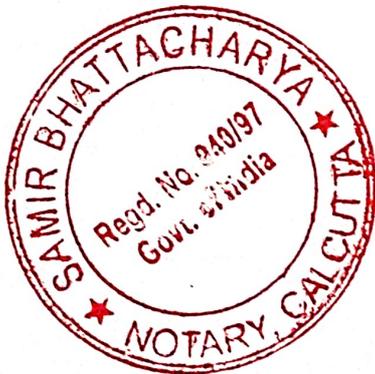
5. That the reason for not been able to file the report on 21.01.2026 by the District Magistrate was most of the officials of the District administration were and are busy in the SIR hearing as the same is required to be completed as per the guideline/s of the Election Commission of India.
6. That it is further stated and submitted that all the documents in connection with the instant original application were not readily available with the district administration which took some more time for filing the report.
7. That there was no intentional delay and negligence on the part of the District Magistrate in filing the Report as directed by the Hon'ble Tribunal.
8. That the District Magistrate & Collector Hooghly has high regards and deepest respect towards the dignity and Majesty of this Hon'ble Tribunal and is always duty bound to carry out the direction/orders as may be passed by the Hon'ble Tribunal.
9. That the District Magistrate & Collector prays for an unconditional apology for not being able to file the report within the previous date and humbly prays that the apology may kindly be accepted and the cost of Rs 10,000/- (Rupees Ten Thousand) imposed upon the District Magistrate & Collector Hooghly may kindly be dispensed with.
10. That it is most humbly submitted before this Hon'ble Tribunal may kindly be pleased to allow this application and modify the Solemn Order dated 21.01.2026 to the extent that the cost of Rs 10,000/- (Rupees Ten Thousand)



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imposed upon the District Magistrate & Collector Hooghly may kindly be waived.

11. That this application is made bonafide and for the ends of justice and unless this application is allowed by this Hon'ble Tribunal the applicant will be made victimized of such a situation, when the work of SIR has been going on in war-footing.
12. That this application is made '*Intra Legem*', and as such is '*Intra Vires*' the Hon'ble Tribunal to adjudicate this application.



Under the above circumstances it is most humbly prayed before Your Lordships may kindly be pleased to allow this application and modify the Solemn Order dated 21.01.2026 to the extent that the Order passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in which cost has been imposed to kindly consider and waive the cost of Rs 10,000/- (Rupees Ten Thousand) imposed upon the District Magistrate & Collector, Hooghly District in connection with the instant original application and to pass such further Order/Orders as to

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this Hon'ble Tribunal may deem fit and proper for the ends of justice.

And For This Act of Kindness Your Applicant as in duty bound shall ever pray.





~~Verification~~

I, the deponent within named do hereby solemnly affirm and verify that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

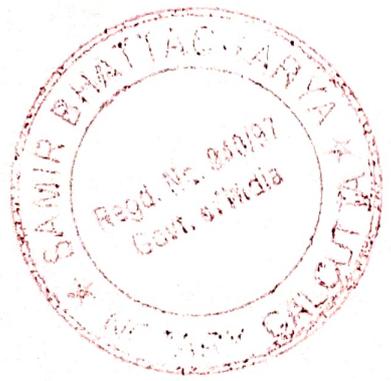
*for* / Verified at Kolkata, on this the *11<sup>th</sup>* day of February, 2026.

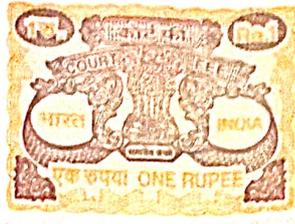
Identified by me

*Sibojyoti Chakrobarti*  
Advocate  
State of West Bengal *11.02.2026.*

Deponent

**District Magistrate**  
**Hooghly.**





## AFFIDAVIT

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I, Khursheed Ali Qadri S/o Ali Mohammad Qadri, aged about 43 years, by faith- Islam, by occupation- service and presently posted as District Magistrate & Collector, Hooghly District office at Ghatakpara, Chinsurah, Hooghly, Pin: 712101, do hereby solemnly affirm and state as follows :-

1. That I am presently posted as District Magistrate & Collector, Hooghly district in West Bengal having office at Ghatakpara, Chinsurah Hooghly, Pin: 712101, being the applicant in the instant Interlocutory Application and well conversant with the fact and circumstance of the case and I am competent to sign and swear this affidavit.

That I have read and Understood the contents of the accompanying application and say that the facts stated above are true and correct as per the records as available in the department and legal advice received by me are the best of my knowledge and belief.

Identified by me

*Subjoyoti Chakrabarti*  
Advocate 11.02.2026

State of West Bengal

Deponent  
District Magistrate  
Hooghly.

Solemnly Affirmed and  
Declared before me U/S 139  
CPC/U/S297 (C) CRPC

Samir Bhattacharya  
Notary Govt. of India  
Regd. No.- 940 / 97  
CITY CIVIL COURT, CALCUTTA

Notary

11.2.26

11 FEB 2026



- 12 -

Sibojyoti Chakrabarti <subho.advocate@gmail.com>

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**Re: I.A OF 2026 in O.A 162 of 2025/EZ**

1 message

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**Sibojyoti Chakrabarti** <subho.advocate@gmail.com>

Wed, Feb 11, 2026 at 4:00 PM

To: biswajit.envlaw@gmail.com, PARITOSH MAJUMDAR <paritoshmajumdar79@gmail.com>, kamalbarman8777@gmail.com

Sir,  
Enclosed please find herewith the soft copy of I.A in connection with O.A 162 of 2025/EZ for modification of the order dated 21.01.2026 passed by Hon'ble NGT, EZB.  
Kindly acknowledge the same.  
Thanks & Regards,

Yours faithfully,  
Sibojyoti Chakrabarti,  
Advocate, State of West Bengal

---

 **I.A- Paribesh Academy-O.A 162 of 2025.pdf**  
8404K

*[Handwritten Signature]*  
District Magistrate  
Hooghly.

**"VAKALATNAMA"**

In the *Hon'ble National Green Tribunal* at *FTB, Kolkata*  
Signature

Suit / Case No. *O. A. No. 162 of 20 25/E2*

*Paribesh Academy & Assn.*  
Plaintiff  
Applicant  
Appellant

--VS--

*State of West Bengal* *2023*  
Defendant  
Opp. Party  
Respondent

KNOW ALL MEN By These

that I/We

*DISTRICT MAGISTRATE & COLLECTOR, HOOGHLY.*  
do hereby in my/our name and mv/our behalf constitute and appear Sri

*SIBOJYOTI CHAKRABARTI, ADVOCATE, State of West Bengal.*  
true and lawful Pleader / Advocate & Attorneys is appear and act for me/us in the matter noted above to file suit written statement, conduct suit, appeal from original suit order etc. and from that purpose to do all acts and things, whatsoever in that connection including compromise of the above matter depositing in our withdrawing money from, filling or taken our appear document and payment order from Court referring matters is dispute between the parties hereto arbitration, withdrawing the above matters with liberty to file fresh suit, sending properties released from attachment filling execution or miscellaneous case and other petitions, bedding at execution sale obtaining payment from us out of Court, withdrawing custody and other fees and doing on my / our behalf such other acts in the above matters as are

necessary and proper

I / We hereby agreeing to ratify and confirms all acts so do by the said Advocate of attorneys as my / our own acts and as if done by me / us to in intents and purposes.

*SIBOJYOTI CHAKRABARTI*  
*ADVOCATE,*  
*State of West Bengal.*  
*Enrolment No: WB/1730/2010*  
*Email: S0340-advocate@gmail.com*

Received the vakalatnama  
from the Executant within  
named satisfied & accepted

Shriyoti Chakrabarti  
Advocate  
State of WB

11.02.2026,

BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL EASTERN ZONE  
BENCH, KOLKATA

I.A. No. of 2026/EZ

(Arising out of ORIGINAL APPLICATION  
NO. 162/2025/EZ)

In The Matter of:

District Magistrate & Collector, Hooghly  
District

... Applicant

Versus

Paribesh Academy & Ors.

... Respondents



**INTERLOCUTORY APPLICATION ON  
BEHALF OF THE APPLICANT (THE  
DISTRICT MAGISTRATE &  
COLLECTOR, HOOGHLY DISTRICT)**

Filed by

SIBOJYOTI CHAKRABARTI

Advocate

For The State of West Bengal

Email: [subho.advocate@gmail.com](mailto:subho.advocate@gmail.com)

(M): 9007035534